### **GOVERNMENT OF INDIA**

## MINISTRY OF URBAN DEVELOPMENT

### **LOK SABHA**

## **UNSTARRED QUESTION No. 3059**

# **TO BE ANSWERED ON MARCH 16, 2016**

#### **COMPENSATION FOR FARMERS**

## No. 3059 DR. UDIT RAJ:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Government has complied with the Ministry of Home's Order Number 37/16/60-Delhi(1) dated 2.5.1961 by which it was recommended to the Delhi Development Authority to compensate those farmers whose entire land was not acquired;
- (b) If so, whether any alternate plot(s) given to farmers have been seized under the orders of the Hon'ble Supreme Court dated 14.9.2011 and if so, the details thereof;
- (c) whether any eligibility criteria for allotment of alternate plots have been framed as per guidelines of the Hon'ble Supreme Court and if so, the details thereof;
- (d) whether applications for grant of alternate land has been rejected if the aggrieved party has individual land holdings within the same village or as part of a cooperative; and
- (e) if so, whether the Government proposes to file a review/curative petition in this regard before the Hon'ble Supreme Court and if so, the details thereof?

**ANSWER** 

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT

(SHRI BABUL SUPRIYO)

(a): Yes, Madam.

(b): No, Madam.

(c): Land and Building Department, Government of National Capital

Territory of Delhi (GNCTD) has informed that it is following the directions of

the Hon'ble Supreme Court.

(d): Land and Building Department, GNCTD has informed that the application

for grant of alternate land is rejected if the applicant is left with any land

holding in the village or a part of a co-operative housing society. However, if

the land is within village abadi, the applicant is entitled to the alternative

plot.

(e): No, Madam.

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